

NATIFIED

Minutes of Meeting No.09/14 scheduled on 23.07.2013 of Norms Committee(NC-I)

(DCL Section)

The meeting No. 09/14 of the Norms Committee (NC-I) for the licensing year-2012-2013 was held on 23.07.2013 under the Chairmanship of Sh. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present at the meeting:

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DH, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063366	DIPP, U.B.
3.	Sh. K.K. Funds, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGT	312	23063562 Extn.146	DGT, U.B.
5.	Sh. K.C. Raju, FTDO	404	23063562 Ext.265	DGT, U.B.

The Committee first considered the minutes of the Norms Committee-I Meeting No. 08/14 dated 9.7.2013 for confirmation and confirmed and adopted the same without any change.

1	Case No.-27/180-ALC2/2011 H2 File :01/80/050/00910/AM11/ Decision: Based on DH written comments dated 22.7.2013, the Committee decided to ratify norms of subject authorization as under: Item 2 & 3 - For Steel Plates 1.13% wastage on net content, based on applicant letter dated 13.6.2013. The firm has stated that they have not imported rest of the items. RLA may take necessary action accordingly.	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD. RLA File :06/24/040/00051/AM11/ Lic.No/Date:0610030480/07.01.2011	Meet No/Date:9/80-ALC2/2013 23.07.2013 Lic.No/Date:0710077109/01.02.2011	Approved
2	Case No.-34/180-ALC2/2010 H2 File :01/80/050/00784/AM11/ Decision: The Committee noted that the case is under examination of DT and decided to await comments.	Party Name:VASUNDRA MANUFACTURING SYSTEMS PVT.LTD. RLA File :07/21/040/00786/AM11/ Lic.No/Date:0710077109/01.02.2011	Meet No/Date:9/80-ALC2/2013 23.07.2013 Lic.No/Date:0710077109/01.02.2011	Status: Deffered Defer Date:03.09.2013
3	Case No.-36/180-ALC2/2011 H2 File :01/80/050/00142/AM12/ Decision: The Committee noted that firm has not replied to deficiency letter dated 15.6.2013 and decided to remind them for expediting their reply.	Party Name:GAA RGR ENERGY SYSTEM INDIA LIMITED RLA File :04/24/040/00051/AM12/ Lic.No/Date:0410124216/20.05.2011	Meet No/Date:9/80-ALC2/2013 23.07.2013 Lic.No/Date:0410124216/20.05.2011	Status: Deffered Defer Date:03.09.2013
4	Case No.-29/180-ALC2/2012 H2 File :01/80/050/00618/AM12/ Decision: The Committee noted that firm has not replied to deficiency letter dated 30.5.2013 followed by reminder dated 9.7.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.	Party Name:OMEGA KESHL PRIVATE LIMITED RLA File :05/24/040/00384/AM12/ Lic.No/Date:0510316908/08.02.2012	Meet No/Date:9/80-ALC2/2013 23.07.2013 Lic.No/Date:0510316908/08.02.2012	Status: Deffered Defer Date:03.09.2013
5	Case No.-26/14/80-ALC2/2012 H2 File :01/80/050/00131/AM13/ Decision: The Committee noted that firm has not replied to deficiency letter dated 12.4.2013 followed by reminder dated 30.5.2013 and final reminder dated 9.7.2013 and decided to await 15 days more to receive reply from firm.	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED RLA File :07/24/040/00041/AM13/ Lic.No/Date:0710088185/14.05.2012	Meet No/Date:9/80-ALC2/2013 23.07.2013 Lic.No/Date:0710088185/14.05.2012	Status: Deffered Defer Date:03.09.2013
6	Case No.-15/11/80-ALC2/2012 H2 File :01/80/050/00029/AM13/ Decision: The Committee noted that reply from firm has been received confirming that they are supplying goods to petroleum exploration project of ONGC. The Committee observed that the matter regarding eligibility for facility of advance authorization when supply is to petroleum exploration fields is under examination of PC-VI Division and decided to await comments from PC-VI Section.	Party Name:YOKOGAWA INDIA LIMITED RLA File :07/21/040/00126/AM13/ Lic.No/Date:0710088440/24.05.2012	Meet No/Date:9/80-ALC2/2013 23.07.2013 Lic.No/Date:0710088440/24.05.2012	Status: Deffered Defer Date:03.09.2013
7	Case No.-44/14/80-ALC2/2012 H2 File :01/80/050/00303/AM13/ Decision: The Committee noted that the case is under examination of DT and decided to await comments.	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED RLA File :07/24/040/00149/AM13/ Lic.No/Date:0710089401/02.07.2012	Meet No/Date:9/80-ALC2/2013 23.07.2013 Lic.No/Date:0710089401/02.07.2012	Status: Deffered Defer Date:03.09.2013
8	Case No.-117/11/80-ALC2/2012 H2 File :01/80/050/00231/AM13/ Decision: The Committee noted that the case is under examination of C&PC and decided to await comments.	Party Name:MOTHERSON SUMI SYSTEMS LTD RLA File :05/24/040/00129/AM13/ Lic.No/Date:05103228275/10.07.2012	Meet No/Date:9/80-ALC2/2013 23.07.2013 Lic.No/Date:05103228275/10.07.2012	Status: Deffered Defer Date:03.09.2013
9	Case No.-15/11/80-ALC2/2012 H2 File :01/80/050/00033/AM13/ Decision: The Committee noted that firm has not replied to deficiency letter dated 18.3.2013 followed by reminder dated 9.4.2013 and final reminder dated 29.5.2013. Since no reply has been received from the applicant, the Committee constrained to reject the case with direction to firm to pay the custom duty and applicable interest immediately for EODC.	Party Name:HARI MACHINES LTD RLA File :21/24/040/00001/AM13/ Lic.No/Date:2110003202/10.07.2012	Meet No/Date:9/80-ALC2/2013 23.07.2013 Lic.No/Date:2110003202/10.07.2012	Rejected
10	Case No.-9/11/80-ALC2/2012 H2 File :01/80/050/00023/AM13/ Decision: The Committee noted that firm has revised its application and thereafter, a deficiency letter was sent to them seeking certain information as per revised application. In response, firm enclosed copy of catalogues. The representative of DIPP observed that firm has still not replied to as per deficiency letter. The Committee decided to ask the firm to provide information as per deficiency letter.	Party Name:BENGAL INDUSTRIES PVT. LTD. RLA File :05/23/040/00131/AM13/ Lic.No/Date:0510329934/17.07.2012	Meet No/Date:9/80-ALC2/2013 23.07.2013 Lic.No/Date:0510329934/17.07.2012	Status: Deffered Defer Date:03.09.2013
11	Case No.-27/14/80-ALC2/2012 H2 File :01/80/050/00131/AM13/ Decision: The Committee noted that firm has not replied to deficiency letter dated 12.4.2013 followed by reminder dated 30.5.2013 and final reminder dated 9.7.2013 and decided to await 15 days more to receive reply from firm.	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED RLA File :07/24/040/00180/AM13/ Lic.No/Date:0710090071/03.08.2012	Meet No/Date:9/80-ALC2/2013 23.07.2013 Lic.No/Date:0710090071/03.08.2012	Status: Deffered Defer Date:03.09.2013
12	Case No.-8/14/80-ALC2/2012 H2 File :01/80/050/00294/AM13/ Decision: The Committee noted that a reply from firm has been received and decided to forward a copy to MSME for examination and comments.	Party Name:BOYSEN INDIA LIMITED RLA File :05/23/040/00149/AM13/ Lic.No/Date:0510331156/08.08.2012	Meet No/Date:9/80-ALC2/2013 23.07.2013 Lic.No/Date:0510331156/08.08.2012	Status: Deffered Defer Date:03.09.2013
13	Case No.-1/17/80-ALC2/2012 H2 File :01/80/050/00066/AM13/ Decision: The Committee noted that firm and RA were requested to forward copy of application and the same has not yet been received. The Committee decided to remind them to immediately forward copy of application for consideration of the case.	Party Name:TEMA INDIA LIMITED RLA File :03/95/040/00333/AM13/ Lic.No/Date:0310704473/08.08.2012	Meet No/Date:9/80-ALC2/2013 23.07.2013 Lic.No/Date:0310704473/08.08.2012	Status: Deffered Defer Date:03.09.2013
14	Case No.-13/14/80-ALC2/2012 H2 File :01/80/050/00105/AM13/ Decision: The Committee noted that firm attended personal hearing and thereafter, they were to submit a written reply. Since no reply has been received from firm, the Committee decided to remind them for expediting their reply immediately.	Party Name:DEE DEVELOPMENT ENGINEERS LTD. RLA File :05/21/040/00166/AM13/ Lic.No/Date:0510331795/09.08.2012	Meet No/Date:9/80-ALC2/2013 23.07.2013 Lic.No/Date:0510331795/09.08.2012	Status: Deffered Defer Date:03.09.2013
15	Case No.-21/14/80-ALC2/2012 H2 File :01/80/050/00307/AM13/ Decision: The Committee noted that the case is under examination of DT and decided to await comments.	Party Name:BHARAT HEAVY ELECTRICALS LIMITED RLA File :07/24/040/00188/AM13/ Lic.No/Date:0710090187/09.08.2012	Meet No/Date:9/80-ALC2/2013 23.07.2013 Lic.No/Date:0710090187/09.08.2012	Status: Deffered Defer Date:03.09.2013
16	Case No.-5/13/80-ALC2/2012 H2 File :01/80/050/00260/AM13/ Decision: The Committee noted that the case is under examination of DT and decided to await comments.	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED RLA File :05/24/040/00199/AM13/ Lic.No/Date:0510333158/30.08.2012	Meet No/Date:9/80-ALC2/2013 23.07.2013 Lic.No/Date:0510333158/30.08.2012	Status: Deffered Defer Date:03.09.2013
17	Case No.-39/14/80-ALC2/2012 H2 File :01/80/050/00325/AM13/ Decision: Based on DH written comments dated 11.6.2013, the Committee decided to ratify norms of subject authorization as under: Item 74.86 to 90 - To be allowed under DH for Engineering Product. Item 9.38.43 to 45,64.68,84.85, 104 to 108 @ 1.05 kg/kg content. Item 1 to 8, 1010 to 37, 38 to 42, 46 to 63, 65 to 67, 69 to 70, 73 to 83, 91 to 103 @ 1.02 mt/meter content. RLA may take necessary action accordingly.	Party Name:DOOSAN CHENNAI WORKS PRIVATE LIMITED RLA File :04/24/040/00102/AM13/ Lic.No/Date:0410139908/05.09.2012	Meet No/Date:9/80-ALC2/2013 23.07.2013 Lic.No/Date:0410139908/05.09.2012	Approved
18	Case No.-4/20/80-ALC2/2012 H2 File :01/80/050/00420/AM13/ Decision: The Committee noted that firm has not replied to deficiency letter dated 18.1.2013 followed by reminder dated 1.3.2013 and final reminder dated 9.4.2013. Since no reply has been received from the applicant, the Committee constrained to reject the case with direction to firm to pay the custom duty and applicable interest immediately for EODC.	Party Name:DIA ALUMINUM INDIA PRIVATE LIMITED RLA File :31/83/040/00065/AM13/ Lic.No/Date:3110055921/01.10.2012	Meet No/Date:9/80-ALC2/2013 23.07.2013 Lic.No/Date:3110055921/01.10.2012	Rejected
19	Case No.-2/17/80-ALC2/2012 H2 File :01/80/050/00367/AM13/ Decision: The Committee noted that the case is under examination of C&PC and decided to await comments.	Party Name:PLAST TECH ENGINEERING RLA File :04/24/040/00136/AM13/ Lic.No/Date:0410140373/11.10.2012	Meet No/Date:9/80-ALC2/2013 23.07.2013 Lic.No/Date:0410140373/11.10.2012	Status: Deffered Defer Date:03.09.2013
20	Case No.-21/20/80-ALC2/2012 H2 File :01/80/050/00437/AM13/ Decision: The Committee noted that the case is under examination of DIPP and decided to await comments.	Party Name:GSI INDUSTRIAL SYSTEMS LTD. RLA File :11/24/040/00024/AM12/ Lic.No/Date:1110027289/01.10.2012	Meet No/Date:9/80-ALC2/2013 23.07.2013 Lic.No/Date:1110027289/01.10.2012	Status: Deffered Defer Date:03.09.2013
21	Case No.-29/26/80-ALC2/2012 H2 File :01/80/050/00590/AM13/ Decision: The Committee decided to ratify norms of subject authorization as per DH LO No. 329/2011/TSWBJ/157 dated 23.7.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.	Party Name:BHARAT HEAVY ELECTRICALS LIMITED RLA File :08/24/040/00413/AM13/ Lic.No/Date:0810054516/14.12.2012	Meet No/Date:9/80-ALC2/2013 23.07.2013 Lic.No/Date:0810054516/14.12.2012	Approved
22	Case No.-37/26/80-ALC2/2012 H2 File :01/80/050/00598/AM13/ Decision: The Committee noted that RA, Mumbai vide letter dated 2.7.2013 informed that this authorization was issued on net to net basis and hence no copy of application was forwarded to NC. The Committee observed that there is no action required from NC and decided to close the case. RLA may take necessary action accordingly.	Party Name:PAM GLATT PHARMA TECHNOLOGIES PVT.LTD RLA File :01/95/040/00700/AM13/ Lic.No/Date:0310717702/01.12.2012	Meet No/Date:9/80-ALC2/2013 23.07.2013 Lic.No/Date:0310717702/01.12.2012	Closed
23	Case No.-113/26/80-ALC2/2012 H2 File :01/80/050/00574/AM13/ Decision: The Committee noted that firm has not replied to deficiency letter dated 9.7.2013 and decided to remind them for expediting their reply.	Party Name:HINDUSTAN AERONAUTICS LTD. RLA File :07/24/040/00366/AM13/ Lic.No/Date:0710092780/11.12.2012	Meet No/Date:9/80-ALC2/2013 23.07.2013 Lic.No/Date:0710092780/11.12.2012	Status: Deffered Defer Date:03.09.2013

24	Case No.-23/26/80-ALC/2012	Party Name:PSK ENGINEERING PVT LTD	Meet No/Date:9/80-ALC/2013 23.07.2013	Status: Deferred
	HQ File :01/80/050/00580/AM13/	RLA File :07/24/040/00420/AM13/	Lic.No/Date:07/10092968 08.01.2013	Defer Date:03.09.2013
Decision : The Committee noted that reply submitted by the firm is not complete and firm may again be submit the following information: 1. Quantities of each export product in Nos. also in addition to their weights. 2. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format- export product wise.				
25	Case No.-8/26/80-ALC/2012	Party Name:INDIAL RAIL INFRASTRUCTURE LIMITED	Meet No/Date:9/80-ALC/2013 23.07.2013	Status: Deferred
	HQ File :01/80/050/00569/AM13/	RLA File :05/23/040/00400/AM13/	Lic.No/Date:05/10342981 01.01.2013	Defer Date:03.09.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 12.4.2013 followed by reminder dated 29.5.2013 and final reminder dated 9.7.2013 and decided to await 15 days more to receive reply from firm.				
26	Case No.-27/26/80-ALC/2012	Party Name:SGS CARBON INDIA PVT.LTD	Meet No/Date:9/80-ALC/2013 23.07.2013	Status: Deferred
	HQ File :01/80/050/00588/AM13/	RLA File :31/83/040/00164/AM13/	Lic.No/Date:31/10056803 13.01.2013	Defer Date:03.09.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 9.4.2013 followed by reminder dated 30.5.2013 and final reminder dated 9.7.2013 and decided to await 15 days more to receive reply from firm.				
27	Case No.-17/26/80-ALC/2012	Party Name:BLUE STAR LTD.	Meet No/Date:9/80-ALC/2013 23.07.2013	Status: Deferred
	HQ File :01/80/050/00578/AM13/	RLA File :03/94/040/00825/AM13/	Lic.No/Date:03/10720797 15.01.2013	Defer Date:03.09.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 9.7.2013 and decided to remind them for expediting their reply.				
28	Case No.-19/26/80-ALC/2012	Party Name:HUF INDIA PVT LTD	Meet No/Date:9/80-ALC/2013 23.07.2013	Approved
	HQ File :01/80/050/00580/AM13/	RLA File :31/83/040/00174/AM13/	Lic.No/Date:31/10056821 15.01.2013	
Decision : The Committee decided to ratify norms of subject authorization as per MSME UD note No. 30(10)/13-ME dated 10.7.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.				
29	Case No.-34/26/80-ALC/2012	Party Name:LION HOLDINGS PRIVATE LIMITED	Meet No/Date:9/80-ALC/2013 23.07.2013	Approved
	HQ File :01/80/050/00595/AM13/	RLA File :05/23/040/00423/AM13/	Lic.No/Date:05/10343883 21.01.2013	
Decision : The Committee decided to ratify norms of subject authorization as per MSME UD note No. 30(24)/13-ME dated 27.6.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.				
30	Case No.-15/26/80-ALC/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:9/80-ALC/2013 23.07.2013	Status: Deferred
	HQ File :01/80/050/00576/AM13/	RLA File :03/95/040/00791/AM13/	Lic.No/Date:03/10722249 29.01.2013	Defer Date:03.09.2013
Decision : The Committee observed that in NC meeting dated 30.4.2013 it was decided to ask the firm to provide a copy of PRC and also ask firm to produce a certificate from the Directorate General of Hydro Carbon in the Ministry of Petroleum & Natural Gas stating that goods being supplied are required for petroleum gases, in terms of condition No.41, Sr.No.356 of Custom Identification No.12 dated 17.3.2012. Accordingly, letters were written to firm and firm has not furnished this information. From vide letter dated 19.7.2013 has sought personal hearing. The Committee, however, observed that this issue is under examination in PC-VI Division of DGFT and decided to await comments from PC-VI.				
31	Case No.-5/26/80-ALC/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:9/80-ALC/2013 23.07.2013	Status: Deferred
	HQ File :01/80/050/00566/AM13/	RLA File :05/23/040/00453/AM13/	Lic.No/Date:05/10345480 11.02.2013	Defer Date:03.09.2013
Decision : The Committee noted that firm attended personal hearing and thereafter, they were to submit a written reply. Since no reply has been received from firm, the Committee decided to remind them for expediting their reply immediately.				
32	Case No.-21/26/80-ALC/2012	Party Name:TEDEMACO UGL RAIL PRIVATE LIMITED.	Meet No/Date:9/80-ALC/2013 23.07.2013	Status: Deferred
	HQ File :01/80/050/00582/AM13/	RLA File :02/24/040/00174/AM13/	Lic.No/Date:02/10186293 11.02.2013	Defer Date:03.09.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 30.3.2013 followed by reminder dated 8.7.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the transaction.				
33	Case No.-47/8/81-ALC/2013	Party Name:SHOOT TRANSMISSION PVT. LTD.,	Meet No/Date:9/80-ALC/2013 23.07.2013	Approved
	HQ File :01/81/050/00050/AM14/	RLA File :03/94/040/00975/AM13/	Lic.No/Date:03/10724688 19.02.2013	
Decision : Based on DH written comments dated 23.7.2013, the Committee decided to ratify norms of subject authorization as per SIGN C-1320. RLA may take necessary action accordingly.				
34	Case No.-48/8/81-ALC/2013	Party Name:SHOOT TRANSMISSION PVT. LTD.,	Meet No/Date:9/80-ALC/2013 23.07.2013	Approved
	HQ File :01/81/050/00051/AM14/	RLA File :03/94/040/00969/AM13/	Lic.No/Date:03/10724678 19.02.2013	
Decision : Based on DH written comments dated 23.7.2013, the Committee decided to ratify norms of subject authorization as per SIGN C-1320. RLA may take necessary action accordingly.				
35	Case No.-1/26/80-ALC/2012	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:9/80-ALC/2013 23.07.2013	Status: Deferred
	HQ File :01/80/050/00562/AM13/	RLA File :34/24/040/00249/AM13/	Lic.No/Date:34/10036266 26.02.2013	Defer Date:03.09.2013
Decision : The Committee noted that the case is under examination of CBPC and decided to await comments.				
36	Case No.-2/26/80-ALC/2012	Party Name:POLY MEDICURE LTD.	Meet No/Date:9/80-ALC/2013 23.07.2013	Approved
	HQ File :01/80/050/00563/AM13/	RLA File :05/24/040/00442/AM13/	Lic.No/Date:05/10347757 28.02.2013	
Decision : The Committee decided to ratify norms of subject authorization as per CBPC OM No. 46031/2007-2005-PC-II dated 4.7.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.				
37	Case No.-3/26/80-ALC/2012	Party Name:M M AQUA TECHNOLOGIES LTD.	Meet No/Date:9/80-ALC/2013 23.07.2013	Status: Deferred
	HQ File :01/80/050/00564/AM13/	RLA File :05/24/040/00290/AM12/	Lic.No/Date:05/103047794 28.02.2013	Defer Date:03.09.2013
Decision : The Committee noted that the case is under examination of CBPC and decided to await comments.				
38	Case No.-34/80-ALC/2013	Party Name:NEO WHEELS LTD (FORMLY KNOWN AS VERSATILE H.C. & ENG	Meet No/Date:9/80-ALC/2013 23.07.2013	Status: Deferred
	HQ File :01/80/050/00144/AM14/	RLA File :03/95/040/00036/AM14/	Lic.No/Date:03/10732167 27.06.2013	Defer Date:03.09.2013
Decision : The Committee decided to forward copy of application to MSME for examination and comments.				
39	Case No.-33/80-ALC/2013	Party Name:THYSSERUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:9/80-ALC/2013 23.07.2013	Status: Deferred
	HQ File :01/80/050/00143/AM14/	RLA File :03/95/040/00063/AM14/	Lic.No/Date:03/10733011 01.05.2013	Defer Date:03.09.2013
Decision : The Committee noted that the case is under examination of DH and decided to await comments.				
40	Case No.-41/80-ALC/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:9/80-ALC/2013 23.07.2013	Status: Deferred
	HQ File :01/80/050/00151/AM14/	RLA File :03/94/040/01030/AM13/	Lic.No/Date:03/10733370 06.05.2013	Defer Date:03.09.2013
Decision : The Committee noted that the case is under examination of DH and decided to await comments.				
41	Case No.-35/80-ALC/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:9/80-ALC/2013 23.07.2013	Status: Deferred
	HQ File :01/80/050/00145/AM14/	RLA File :03/95/040/00813/AM13/	Lic.No/Date:03/10733531 07.05.2013	Defer Date:03.09.2013
Decision : Based on DIPF recommendation, the Committee decided to ask firm to provide information as per Sr.No.11,11A & 13 of Standard Deficiency Format.				
42	Case No.-36/80-ALC/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:9/80-ALC/2013 23.07.2013	Status: Deferred
	HQ File :01/80/050/00146/AM14/	RLA File :03/95/040/01006/AM13/	Lic.No/Date:03/10733535 07.05.2013	Defer Date:03.09.2013
Decision : Based on DIPF letter dated 23.7.2013, the Committee decided to seek information from firm on the following: 1. Specific description of export products with constituents of "net" 2. Information in respect of Sl. No. 8 & 9 of Standard Deficiency Format. 3. Total value of imported inputs (Rs. 327.36 Lakh) and indigenous inputs (Rs. 239.07 Lakh) in the export product is Rs. 566.43 lakh(approx.) as against the FOB value of export of Rs. 176.52 Lakh and the same may be clarified.				
43	Case No.-43/80-ALC/2013	Party Name:UNI VTI PRECISION PVT. LTD.	Meet No/Date:9/80-ALC/2013 23.07.2013	Status: Deferred
	HQ File :01/80/050/00153/AM14/	RLA File :03/95/040/00095/AM14/	Lic.No/Date:03/10733552 07.05.2013	Defer Date:03.09.2013
Decision : The Committee decided to forward again copy of application to MSME for examination and comments.				
44	Case No.-42/80-ALC/2013	Party Name:DHARBAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC/2013 23.07.2013	Status: Deferred
	HQ File :01/80/050/00152/AM14/	RLA File :11/24/040/00014/AM13/	Lic.No/Date:11/10027462 09.01.2013	Defer Date:03.09.2013
Decision : The Committee noted that the case is under examination of DH and decided to await comments.				
45	Case No.-32/80-ALC/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:9/80-ALC/2013 23.07.2013	Status: Deferred
	HQ File :01/80/050/00142/AM14/	RLA File :03/95/040/00089/AM14/	Lic.No/Date:03/10733939 10.05.2013	Defer Date:03.09.2013
Decision : The Committee noted that the copy of application has been forwarded to DIPF for examination and comments.				
46	Case No.-3/6/80-ALC/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD (FORMERLY BAKERT OIL	Meet No/Date:9/80-ALC/2013 23.07.2013	Status: Deferred
	HQ File :01/80/050/00094/AM14/	RLA File :05/23/040/00016/AM14/	Lic.No/Date:05/10353884 13.05.2013	Defer Date:03.09.2013
Decision : The Committee noted that copy of application has not been received in NC and decided to request RA/firm to immediately forward copy of application for consideration.				
47	Case No.-39/80-ALC/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:9/80-ALC/2013 23.07.2013	Status: Deferred
	HQ File :01/80/050/00149/AM14/	RLA File :03/95/040/00055/AM14/	Lic.No/Date:03/10734097 13.05.2013	Defer Date:03.09.2013
Decision : The Committee noted that the copy of application has been forwarded to DIPF for examination and comments.				
48	Case No.-1/5/80-ALC/2013	Party Name:POLY MEDICURE LTD.	Meet No/Date:9/80-ALC/2013 23.07.2013	Status: Deferred
	HQ File :01/80/050/00091/AM14/	RLA File :05/24/040/00043/AM14/	Lic.No/Date:05/10354168 14.05.2013	Defer Date:03.09.2013
Decision : The Committee noted that this case under examination of CBPC and case was already deferred to 28.8.2013.				
49	Case No.-37/80-ALC/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:9/80-ALC/2013 23.07.2013	Status: Deferred
	HQ File :01/80/050/00147/AM14/	RLA File :02/24/040/00051/AM13/	Lic.No/Date:02/10039749 16.05.2013	Defer Date:03.09.2013
Decision : Based on DIPF recommendation, the Committee decided to ask firm to provide information as per Sr.No.18(1) of Standard Deficiency Format.				
Case No.-38/80-ALC/2013 (Party Name:LARSEN & TOUBRO LIMITED) (Meet No/Date:9/80-ALC/2013) (Status: Deferred)				

Jitesh Gupta, Advocate & Miss Sudarshini Gupta attended before the Committee (with an authority letter dated 19.7.2013 signed by Shri S. Majumdar, Asstt. Manager Import & Export). The Committee expressed its displeasure over the applicant's behavior for not sending its officials to the Committee for explaining the case. The Committee asked certain technical information with respect to subject case which the persons attended could not be clarified. The Committee again decided to give the firm second opportunity of personal hearing on 1.9.2013 at 2.30 PM in DGFT, Room No.11, Udyog Bhawan, New Delhi. The Committee also decided to advise the firm to depute its officials who are technically competent to explain complete details of the case. Case deferred to 3.9.2013.

S.No.239				
Case No. A/R-48	M/s. Godrej & Boyce Mfg. Co. Ltd.	HQF.No.01/80/050/00046/0AM13/DES.I	Lic. No. & date	
Meeting No. 09/14		R.F.No.03/24/040/00062/0AM13	0110719442	
Date: 23.07.2013	Reviseion of norms		dt:06.01.2013	

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred to 3.9.2013.

S.No.240				
Case No. A/R-49	M/s. Godrej & Boyce Mfg. Co. Ltd.	HQF.No.01/80/050/00077/0AM13/DES.I	Lic. No. & date	
Meeting No. 09/14		R.F.No.03/24/040/00062/0AM13	0310701811	
Date: 23.07.2013	Reviseion of norms		dt:13.07.2012	

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred to 3.9.2013.

S.No.241				
Case No. A/R-50	M/s. Godrej & Boyce Mfg. Co. Ltd.	HQF.No.01/80/050/00044/0AM13/DES.I	Lic. No. & date	
Meeting No. 09/14		R.F.No.03/24/040/00044/0AM13	0110712579	
Date: 23.07.2013	Reviseion of norms		dt:12.10.2012	

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred to 3.9.2013.
